

**COMPANIES (AMENDMENT)
BILL*, 1957**

Shri Naushir Bharucha: Sir, I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956".

The motion was adopted.

Shri Naushir Bharucha: I beg to introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL—contd.**

Mr. Speaker: The House will now resume further consideration of the following motion moved by Shri Raghunath Singh on 23rd August 1957:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Out of two hours allotted for the discussion of the Bill, ten minutes have been taken on the 23rd and one hour and fifty minutes still remain. We started at 3.30

Shri Raghunath Singh (Varanasi): 3.35.

Mr. Speaker: The hon. Member does not consider that the prior motions for the introduction of Bills are not private Members' business. We go till 6.

Shri V. P. Nayar (Quilon): There is half an hour discussion.

Mr. Speaker: I am not going to curtail the private Members' time. If the hon. Members are willing to sit after 6, we will have the half an hour discussion; otherwise it will go.

Shri V. P. Nayar: We have been given notices from the very beginning.

Mr. Speaker: I have eight or nine no-day-yet-named-motions. There are other motions also. But, I am not able to find time. The hon. Members are not willing to sit. They get tired after 5.30 or 6. Now, I will allow half an hour so that hon. Members can go and have snacks and other refreshment and then again they can sit till 8 and put through all such business.

Shri V. P. Nayar: That is not the point. When we give notices for half an hour discussion under the rules, such discussions had to be fixed for either Wednesday or Friday in the week. Now, half an hour discussions are fixed one month or five weeks after we give notices and the excuse we get from the section is that the Ministries have not replied. When we take sufficient care to give notices in the beginning of the session, we get discussion fixed only for the end of the session. Some arrangements should be made so that we can raise more half an hour discussions.

Mr. Speaker: I agree. But, it is not so much the Ministry's fault as want of time. We are not able to find time. It is not as if we are fixing only Wednesdays or Fridays. The hon. Member wants that as early as possible, immediately after the question was asked and answered, when it is still fresh in the minds of the hon. Members, there should be discussion. That is what the hon. Member wants and I shall try to do so. But, the only difficulty is that after 5.30 we are not willing to sit. When early or late, if hon. Members are willing to sit, I have no objection. This half an hour discussion may be had on some other day. Let us now carry on till 6

Shri V. P. Nayar: It is very hard, Sir, there is no other day.

Mr. Speaker: If hon. Members are willing to sit more hours, I have no objection.